

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Delhi, for the year 1989-90.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-628/91]
- (ii) Amendments to the Canara Bank (Officers') Service (Amendment) Regulation, 1979 published in Notification No. PWPM:1512:71:RAO in Gazette of India dated the 26th January, 1991. [Placed in Library See No. LT-630/91]
- (iii) The Bank of Maharashtra Officers' Service Amendment Regulations, 1989 published in Notification No. Advt. III/IV/F. 178/90-91 in Gazette of India dated the 1st September, 1990. [Placed in Library See No. LT-631/91]
- (2) A copy of the Corporation Bank (Officers') service (Amendment) Regulations, 1989 (Hindi and English versions) published in Notification No. HRD/G/58821/010/90 in Gazette of India dated the 20th April, 1991 under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library See No. LT-632/91]

**Notification under Banking Companies Act, 1970 etc.**

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI DALBIR  
SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of undertakings) Act, 1970:-
- (i) Amendments to the Canara Bank (Officers') Service (Amendment) Regulations, 1979 published in Notification No. PWPM: 2929:71:RAO in Gazette of India dated the 20th April, 1991. [Placed in Library See No. LT-629/91]
- (3) A copy of the following Notifications (Hindi and English versions) under sub-section (3) of section 48, of the Life Insurance Corporation Act, 1956:-
- (i) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of terms and conditions of service) Amendment Rules, 1991 published in Notification No. G.S.R. 338(E) in Gazette of India dated the 11th July, 1991.

- (ii) The Life Insurance Corporation of India Class III Employees (Special Allowance for passing Examination) Amendment Rules, 1991 published in Notification No. G.S.R. 339 (E) in Gazette of India dated the 11th July, 1991. [Placed in Library See No. LT-633/91]
- (4) A copy of the Appropriation Accounts of the Defence Services for the year 1989-90 (Hindi and English versions). [Placed in Library See No. LT-634/91]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India for the year 1990-91 alongwith Audited Accounts under sub-section (5) of section 19 and sub-section (5) of section 24 of the Export - Import Bank of India Act, 1981.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export-Import Bank of India for the year 1990-91. [Placed in Library See No. LT-635/91]

**Notifications issued under Section 3 of the Imports and Exports (Control) Act, 1947 etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHIR SALMAN KHURSHEED): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:-

- (i) S.O. 183 (E) published in Gazette of India dated the 14th March, 1991 making certain amendments in the (Import Trade Control) Order, No. 41/90-93, dated the 5th October, 1990.
- (ii) S.O. 433(E) published in Gazette of India dated the 28th June, 1991 directing that the Import Trade Control Order No.1/90-93 (Open General Licence No. 1/90), dated the 30th March, 1990 shall remain further suspended upto the 31st July, 1991.
- (iii) S.O. 431(E) published in Gazette of India dated the 28th June, 1991 directing that the Import Trade Control Order No.3/90-93 (Open General Licence No. 3/90), dated the 30th March, 1990 shall remain further suspended upto the 31st July, 1991.
- (iv) S.O. 432(E) published in Gazette of India dated the 28th June, 1991 directing that the Import Trade Control Order No.7/90-93 (Open General Licence No.7/90), dated the 30th March 1990 shall remain further suspended upto the 31st July, 1991.
- (v) S.O. 448(E) published in Gazette of India dated the 4th July, 1991 directing that the Import Trade Control Order No. 1/90-93 (Open General Licence No. 1/90), dated the 30th March, 1990 shall be suspended for the remaining period of the Import and Export Policy, 1990-93.